

(10)

**F. No. 14-11/ CESTAT/CPIO-ND/RP/2019**  
**Customs, Excise and Service Tax Appellate Tribunal**  
**West Block No. 2, R.K. Puram, New Delhi-110 066**

**CPIO ID No. 14-11/2019**

Subject: Information under Right to Information Act 2005.

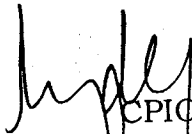
Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10744 dated 25.02.2019) **received** in this office on 25.02.2019, under RTI Act 2005, the information received from **Dy. Registrar (Customs, ST & AD Appeal Branch)**, containing 1008 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 1008 X 2= 2016 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

**Note:**

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

  
CPIO  
CESTAT, New Delhi  
Date: 25.03.2019

To,

1. Sh. R.K. Jain  
1512-B, Bhishm Pitamah Marg,  
Wazir Nagar, New Delhi-110003

9/c

27 MAR 2019

SIGN. (DISPATCH OFFICER)

CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL  
WEST BLOCK NO. 2 R.K.PURAM, NEW DELHI-110066.  
Customs [DB] matters

(a)

CPIO I.D No. 14-11/2019

Dated : 25/03/2019

Subject: RTI application No. 195/10744/19 dated 25/02/2019 filed by Sh. R.K. Jain  
(CPIO ID No.14-11/2019 dated 26/02/2019- CESTAT)-reg.

Sir,

With reference to the above RTI application, the point-wise reply relating to the Customs Appeal Branch is as under

- 4(A) The copies of after Court Cause list for the period 01/10/2018 to 28/02/2019 are enclosed consisting pages (255) of customs D.B. Matters.
- 4(B) The copies of the Assistant Registrar's diary for the period 01/10/2018 to 28/02/2019 are enclosed consisting pages ( 152) of customs D.B. Matters.
- 4(c) Dated- 08/03/2019.

**Total Page: 407, the same be supplied to the appellant.**

This is for information please.

H.C

  
Mohinder Singh  
Deputy Registrar(Judl.)

(B)

**CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL**  
**WEST BLOCK NO. 2 R.K.PURAM, NEW DELHI-110066.**

*Service tax* [DB] matters

CPIO I.D No. 14-11/2019

Dated : 25/03/2019

Subject: RTI application No. 195/10744/19 dated 25/02/2019 filed by Sh. R.K. Jain  
(CPIO ID No.14-11/2019 dated 26/02/2019- CESTAT)-reg.

Sir,

With reference to the above RTI application, the point-wise reply relating to the Service tax Appeal Branch is as under :-

- 4(A) The copies of after Court Cause list for the period 01/10/2018 to 28/02/2019 are enclosed consisting pages (445) of service tax D.B. Matters.
- 4(B) The copies of the Assistant Registrar's diary for the period 01/10/2018 to 28/02/2019 are enclosed consisting pages ( 156) of service tax D.B. Matters.
- 4(c) Dated- 08/03/2019.

**Total Page: 601, the same be supplied to the appellant.**

This is for information please.

H.C

  
Mohinder Singh  
Deputy Registrar(Judl.)

Reminder

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**F. No. 14-11/ CESTAT/CPIO-ND/RP/2019**  
**Customs, Excise and Service Tax Appellate Tribunal**  
**West Block No. 2, R.K. Puram, New Delhi-110 066**

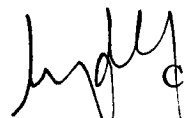
**CPIO ID No. 14-11/2019**

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10744 dated 25.02.2019) **received** in this office on 25.02.2019, under RTI Act 2005, and CPIO **ID No. 14-11/2019**. The requisite information was called for from you, but the same have not been provided by you till date despite of CPIO's letters 26.02.2019 issued to you as deemed CPIO.

You are again requested to please provide the information **immediately** failing which you will be responsible for any action or penal action imposed by the First Appellate Authority or the Central Information Commission.

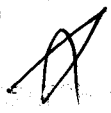
  
CPIO  
CESTAT, New Delhi  
Date: 15.03.2019


For Compliance to:

**1. Dy. Registrar (Customs & ST Appeal Branch)**

Copy to: (For Information)

1. Sh. R.K. Jain  
1512-B, Bhishm Pitamah Marg,  
Wazir Nagar, New Delhi-110003



  
15/3/19

(6)

**F. No. 14-11/ CESTAT/CPIO-ND/RP/2019**  
**Customs, Excise and Service Tax Appellate Tribunal**  
**West Block No. 2, R.K. Puram, New Delhi-110 066**

**CPIO ID No. 14-11/2019**

Subject: Information under Right to Information Act 2005.

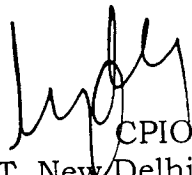
Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10744 dated 25.02.2019) **received** in this office on 25.02.2019, under RTI Act 2005, the information received from **Dy. Registrar (Excise Appeal Branch)**, containing 623 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 623 x 02=1246 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

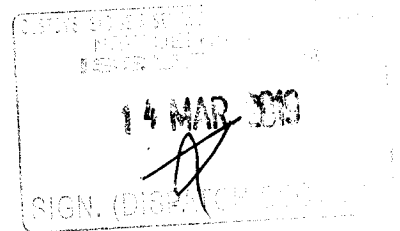
**Note:**

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

  
CPIO  
CESTAT, New Delhi  
Date: 13.03.2019

To,

1. Sh. R.K. Jain  
1512-B, Bhishm Pitamah Marg,  
Wazir Nagar, New Delhi-110003



(5)

CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL  
WEST BLOCK NO. 2 R.K.PURAM, NEW DELHI-110066.  
**Excise [DB]**

CPIO I.D No. 14-11/2019

Dated : 13/03/2019

Subject: RTI application No. 195/10744/19 dated 25/02/2019 filed by Sh. R.K. Jain  
(CPIO ID No.14-11/2019 dated 26/02/2019- CESTAT)-reg.

Sir,

With reference to the above RTI application, the point-wise reply relating to the Excise Appeal Branch is as under

- 4(A) The copies of after Court Cause list for the period 01/10/2018 to 28/02/2019 are enclosed consisting pages (472)
- 4(B) The copies of the Assistant Registrar's diary for the period 01/10/2019 to 28/02/2019 are enclosed consisting pages (151).
- 4(c) Dated- 08/03/2019.

**Total Page: 623**      *the same to supplied to the appellant.*

This is for information please.

  
MOHINDER SINGH  
Deputy Registrar(Judl.)

To,

✓ The Accounts Officer/CPIO,  
Delhi.

*13/3*

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**F. No. 14-11/ CESTAT/CPIO-ND/RP/2019**  
**Customs, Excise and Service Tax Appellate Tribunal**  
**West Block No. 2, R.K. Puram, New Delhi-110 066**

**CPIO ID No. 14-11/2019**

Subject: Information under Right to Information Act 2005.

Sir/Madam,

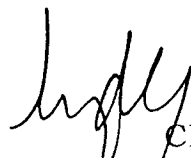
Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10744 dated 25.02.2019) **received** in this office on 25.02.2019, under RTI Act 2005, the information received from **Dy. Registrar (SM Appeal Branch)**, containing 494 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 494 x 02=988 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

**Note:**

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

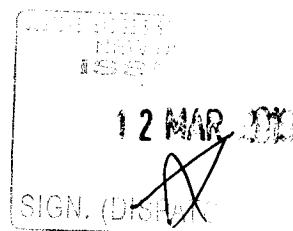
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

  
CPIO  
CESTAT, New Delhi  
Date: 11.03.2019

To,

1. Sh. R.K. Jain  
1512-B, Bhishm Pitamah Marg,  
Wazir Nagar, New Delhi-110003





(3)

F. No. RTI/SM/CESTAT/2018  
CUSTOMS, EXCISE AND SERVICE TAX, APPELLATE TRIBUNAL  
West Block No. 2, R.K. Puram, New Delhi – 11006

Dated : 06/03/2019

ID No. 14-11/2019

**Single Member Appeal Branch**

**Sub. : Information sought under Right to Information Act, 2015.**

With reference to RTI Application No. RTI/P-195/10744/19 dated 25.02.19 filed by Sh. R.K. Jain, in CPIO I.D. No. 14-11 dated 26.02.2019, and subsequently letter dated 02.03.19 filed by Sh. R.K. Jain, the information sought by the applicant under RTI Act 2005.

In this regards, the point wise replies as under:-

1. Copies of After Court Cause List concerned to Single Member Appeal Branch at New Delhi for the period 01.10.2018 to 25.02.2019 are enclosed. (Total Page Nos. 1- 342)
2. Copies of Assistant Registrar's Diary concerned to Single Member Appeal Branch at New Delhi for the period 01.10.2018 to 25.02.2019 are enclosed. (Total Page Nos. 1-152)
3. The copies of the Assistant Registrar's Diary being supplied to the applicant under the RTI Application were photocopied on 06.11.2018 (upto 30.09.18),

CPIO is requested to supply the requisite information to the applicant.

Encl. : A/a (Pages No. 342 & 152)

  
(Mohinder Singh)  
Deputy Registrar (judicial)

To  
CPIO/Accounts Officer, CESTAT, New Delhi.



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F. No. 14-11/CESTAT/CPIO/ND-RP/2019  
Customs, Excise and Service Tax Appellate Tribunal  
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 14-11/2019

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10744 dated 25.02.2019) **received** in this office on 25.02.2019, under RTI Act 2005 (copy enclosed) wherein certain information is sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) & 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **14-11/2019(CESTAT)** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection on or before 12.03.2019 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow O.M. No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

**Note:-**

1. If the information is not available with your section and you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.
2. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.

Yours faithfully As above.

  
CPIO  
CESTAT New Delhi  
Date: 26.02.2019

For Compliance to:

1. Dy. Registrar, (Customs & ST) A.D.
2. Dy. Registrar (Excise)
3. Dy. Registrar (SM Branch)

Copy to: (For Information)

1. Sh. R.K. Jain  
1512-B, Bhishm Pitamah Marg,  
Wazir Nagar, New Delhi-110003

  
26/2/19



CUSTOMS EXCISE SERVICE TARIFF  
NEW DELHI  
15 FEB 2019  
27 FEB 2019  
SIGN. (DISPATCH SECTION)

Application under Section 6 of the Right to Information Act, 2005

Ref. No. : RTI/P-195/10744/19

Dated : 25-02-2019


To

ID 14-11/2019 (CESTAT)

CPIO  
Customs Excise & Service Tax Appellate Tribunal,  
West Block 2, R.K.Puram,  
New Delhi - 110066

Customs, Excise & Service Tax Appellate Tribunal
25 FEB 2019
West Block No. 2, R.K. Puram, New Delhi-110066

1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	(A) Please provide copies of After Court Cause List for all Benches at New Delhi for the period 1-10-2018 to 25-2-2019. (B) Please provide copies of Assistant Registrar's Diary for the period 1-10-2018 to 25-2-2019 of the cases fixed for hearing or those adjourned or those heard for all the Benches of the CESTAT at New Delhi. Even if there is no entry on any particular date, copy of the same may also be sent to the applicant. (C) Please also intimate the date on which the copies of the Assistant Registrar's Diary being supplied to the applicant under the RTI Application, were photocopied. <b>Note:-Please provide pointwise information/ response for each of above points.</b>
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.	
6.	A Postal Order No. 44F 083944 for Rs. 10 towards payment of fee is enclosed herewith.	
7.	As per Section 7 of the RTI Act, 2005 information is to be provided <b>within 30 days of the Application.</b>	

  
Signature of Applicant  
Telephone No. : 9810077977  
011-24651101, 24690707  
Fax No. 011-24635243

Place : New Delhi  
Encl. : as above

Hira/---asn

Recd  
25/02/19

213/CR/2019  
25/02/2019

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